

Parallel Government by naxalites in Chhattisgarh

2226. DR. K. MALAISAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the reasons for the rapid growth of Maoist menace have been grinding poverty, lack of development and illiteracy and the existing education system;
- (b) the States that are subject to the menace of Maoists;
- (c) whether it is also a fact that nearly 5000 villages in and around the Lalgah belt in Bengal are under Maoist control and in certain parts of Chhattisgarh, Maoists run a parallel Government with shadow Ministries and extort at least 250 to 300 crores rupees annually; and
- (d) the reaction of Government to this situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (d) The Left Wing Extremism (LWE) scenario in the country is characterized by growing spatial spread, increased intensity of violence, targeted attacks on the police and alleged 'police informers', rapid militarization and stepped-up efforts at mass mobilization. Incidents of LWE violence increased following the merger of Communist Party of India (Marxist-Leninist) and Maoist Communist Centre in 2004, thus forming the Communist Party of India (Maoist). Maoists also continue to exploit the real and perceived grievances of the people, particularly in the backward/underdeveloped remote areas, and thereby attempt to create a support base for themselves.

Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Maharashtra, Madhya Pradesh, Orissa, Uttar Pradesh and West Bengal are affected by naxal violence.

There is no input to indicate that Maoists are running a parallel Government in 5000 villages, in and around Lalgah belt, West Bengal and parts of Chhattisgarh. However, the CPI (Maoist) is making efforts to establish a parallel Government, Janatana Sarkar, particularly in Dandakaranya region of Chhattisgarh.

Government has adopted an integrated approach in dealing with LWE activities in the arenas of security and development. State Governments deal with the various issues related to naxalite activities in the States. The Central Government supplements their efforts in several ways both on security and development fronts.

Acceptance of foreign funds by NGOs without prior permission

2227. SHRI R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that some NGOs/Institutions are accepting funds from foreign countries without Foreign Contributions Regulation Act (FCRA) registration or prior permission from Government; and
- (b) if so, the details of rules under which these are accepting funds?